

**श्री स्वर्ण सिंह :** काम करने वाले आदमी थे और उनके साथ एक ए० पी० डब्ल्यू० आई० था, अगर उसके ऊपर भी आप चैंक चाहते हैं तो मेरी समझ में नहीं आता कि चैंक ही होता रहेगा या काम भी होगा।

**Shri S. M. Banerjee:** I seek your protection. We table adjournment motions or calling attention notices on the basis of some information which is available to us. Here a specific question was asked whether it was overloaded and whether more than 23 workers were sitting on it. The Minister denies us even this information. If this is to be so, what is the use of our tabling questions or calling attention notices?

**Shri Swaran Singh:** I do not deny or confirm anything. I say that as a result of the inquiry, it will be known as to what was the permissible load and if there was any overloading etc.

**Mr. Speaker:** That was only to be enquired from me and not from the Minister, because I had said that all these things would be known only after the inquiry had been completed. So that question was directed towards me.

**Shri Ranga (Chittoor):** Meanwhile, he is expressing an opinion which would more fittingly come from the inquiry.

**Mr. Speaker:** Yes. Shri S. M. Banerjee is an old Member of this Parliament. He knows that when an inquiry has been instituted, all these things will be known on its completion. But he goes on asking for these things.

**Shri S. M. Banerjee:** Factual things.

**Mr. Speaker:** Is the inquiry to find out only the legal things and not the factual things?

**Shri S. M. Banerjee:** Yes.

**Mr. Speaker:** No, no. On the 18th January the accident took place. An enquiry has been instituted. Still, we are just in the beginning.

## PAPERS LAID ON THE TABLE

### INSURANCE (AMENDMENT) RULES, ETC.

**The Minister of Finance (Shri Morarji Desai):** I beg to lay on the Table—

(i) a copy each of the following papers:—

(a) The Insurance (Amendment) Rules, 1962 published in Notification No. G.S.R. 1604 dated the 1st December, 1962 under sub-section (3) of section 114 of the Insurance Act, 1938.

[Placed in Library. See No. LT-713/63].

(b) The Emergency Risks (Goods) Insurance Scheme published in Notification No. S.O. 3945 dated the 28th December, 1962 under sub-section (6) of section 5 of the Emergency Risks (Goods) Insurance Act, 1962.

[Placed in Library. See No. LT-714/63].

(c) The Emergency Risks (Factories) Insurance Scheme published in Notification No. S.O. 3946 dated the 28th December, 1962 under sub-section (7) of section 3 of the Emergency Risks (Factories) Insurance Act, 1962.

[Placed in Library. See No. LT-715/63].

(d) S.O. No. 3953 dated the 28th December, 1962 under sub-section (2) of section 3 of the Emergency Risks (Goods) Insurance Act, 1962, specifying the goods not insurable under the said Act.

[Placed in Library. See No. LT-716/63].

[Shri Morarji Desai]

(ii) a copy each of the following Notifications under section 20 of the Emergency Risks (Factories) Insurance Act, 1962:—

(a) S.O. No. 3947 dated the 28th December, 1962.

(b) S.O. No. 3948 dated the 28th December, 1962.

[Placed in Library. See No. LT-717/63].

(iii) a copy of the Third Valuation Report of the Life Insurance Corporation of India as at 31st December, 1961, under section 29 of the Life Insurance Corporation Act, 1956.

[Placed in Library. See No. LT-718/63].

ANNUAL REPORT OF THE NATIONAL BUILDINGS CONSTRUCTION CORPORATION LIMITED

**The Deputy Minister in the Ministry of Works, Housing and Supply (Shri P. S. Naskar) on behalf of Shri Mehr Chand Khanna:** I beg to lay on the Table a copy each of the following papers:—

(i) (a) Annual Report of the National Buildings Construction Corporation Limited, New Delhi, for the year 1961-62 along with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

(b) Review by the Government on the working of the above Corporation.

[Placed in Library. See No. LT-719/63].

(ii) (a) Annual Report of the Hindustan Housing Factory Limited, New Delhi, for the year 1961-62 along with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon, under sub-section (1) of section 619-A of the Companies Act, 1956.

(b) Review by the Government on the working of the above Company.

[Placed in Library. See No. LT-720/63.]

NOTIFICATIONS UNDER PREVENTION OF FOOD ADULTERATION ACT, 1954

**The Minister of Health (Dr. Sushila Nayar):** I beg to lay on the Table—

(i) a copy each of the following Notifications under sub-section (3) of section 24 of the Prevention of Food Adulteration Act, 1954:—

(a) Notification No. F. 5(18)-MPH/60 published in Tripura Gazette dated the 21st July, 1962, making certain further amendment to the Tripura Prevention of Food Adulteration Rules, 1958.

(b) Notification No. 254/62/106-27/62(G)-Vol. I published in Andaman and Nicobar Gazette dated the 5th December, 1962, making certain amendment to the Andaman and Nicobar Islands Prevention of Food Adulteration Rules, 1960.

[Placed in Library. See No. LT-721/63.]

(ii) a copy of Report of the Indian Delegation to the 15th Session of the Regional Committee for South East Asia of the World Health Organisation held at New Delhi from the 18th to 24th September, 1962.

[Placed in Library. See No. LT-722/63.]

AMENDMENT TO THE DELHI SALES TAX RULES

**The Deputy Minister in the Ministry of Finance (Shri B. R. Bhagat):** I beg to lay on the Table—

(i) a copy of Notification No. F. 4(33)/62-Fin.(E) published